

be pleased to state:

(a) whether the price of Motor Truck Tyres are much higher than as determined by the Bureau of Industrial Cost and Prices;

(b) if so, the reasons therefor; and

(c) the steps being taken to bring down the prices of motor truck Tyres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). The Government is yet to finalise its views on the BICP Report on the Costs and Prices of Automotive Tyres.

**Distribution of Surplus Land to Landless Farmers**

5177. SHRI PRABHU DAYAL KATHERIA:  
SHRI BHOGEN DRA JHA:  
DR. RAMKRISHNA KUSMARIA:

Will the PRIME MINISTER be pleased to state:

(a) the details of land distributed to the landless farmers in each State and the number of farmers benefited during the last three years;

(b) whether it is a fact that there is not much progress in the distribution of surplus land to the landless farmers during the above period;

(c) if so, the reasons therefor; and

(d) the steps being taken to acquire surplus land for distribution to the landless farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) The figures as reported by the States have been given in Statement I.

(b) and (c). Land being a State subject, the distribution of ceiling land is done by the State Government. The progress in distribution varies from State to State.

(d) The Government of India have from time to time held Conferences at the official level, Revenue Minister's level and Chief Ministers' level in order to expedite the distribution of ceiling land. The conference of Revenue Ministers of States held at New Delhi on 14th march, 1992 made recommendations to expedite the distribution of ceiling surplus land to the landless poor. These recommendations have been forwarded to the State Governments for implementation. A gist of the recommendations has been given in given Statement II.

## STATEMENT

S.No	State/Ut	Area distributed (cumulative)				Number of beneficiaries (cumulative)			
		1989-90	199-91	1991-92	1989-90	1990-91	1991-92	1990-91	1991-92
1	2	3	4	5	6	7	8		
1.	Andhra Pradesh	412768	418952	504143	352278	358619	418610		
2.	Assam	400256	428228	456552	370014	375280	397916		
3.	Bihar	253636	266736	274322	293470	307545	319109		
4.	Gujarat	107925	125463	132358	24536	27998	28917		
5.	Haryana	112884	113047	113124	37925	37984	38018		
6.	Himachal Pradesh	3340	3340	3340	4400	4400	4400		
7.	Jammu & Kashmir	450000	450000	450000	450000	450000	450000		
8.	Karnataka	114177	114277	114657	28798	29189	29950		
9.	Kerala	62207	62601	63509	131790	133899	139618		

S.No	State/Ut	(Area in Acres)							
		Area distributed (cumulative)				Number of beneficiaries (cumulative)			
		1989-90	199-91	1991-92	1989-90	1990-91	1991-92	1990-91	1991-92
1	2	3	4	5	6	7	8	9	10
10.	Madhya Pradesh	168874	172428	181565	64125	65376	69626	69626	69626
11.	Maharashtra	524645	524645	525907	132325	132325	122804	132325	122804
12.	Manipur	1685	1685	1682	411	411	1258	411	1258
13.	Orissa	146087	146056	148061	123583	124105	123236	124105	123236
14.	Punjab	101226	101355	1001882	26107	26167	26491	26167	26491
15.	Rajasthan	420316	432445	4387786	74214	75056	75673	75056	75673
16.	Tamil nadu	135897	139620	145972	110840	114961	119912	114961	119912
17.	Tripura	1598	1598	1599	1424	1424	1424	1424	1424
18.	Uttar Pradesh	355605	358206	363167	301473	306162	313087	306162	313087
19.	West Bengal	869198	899184	928512	1828274	1891045	2026433	1891045	2026433
20.	D&NHaveli	5657	5662	5662	2663	2768	2768	2768	2768

S.No	State/Ut	(Area in Acres)							
		Area distributed (cumulative)				Number of beneficiaries (cumulative)			
		1989-90	199-91	1991-92	1989-90	1990-91	1991-92	1991-92	
1	2	3	4	5	6	7	8		
21.	Delhi	312	312	394	654	654	654	654	654
22	Pondicherry	960	1018	1022	1174	1351	1359	1359	1359
	Total	4649263	4767058	4956396	4380468	4466710	4724363	4724363	

**STATEMENT II**

SHRI B. DEVARAJAN:

SHRI PARASRAMBHARDWAJ:

List of the Recommendations of the Conference of Revenue Ministers concerning Acquisition of Land for Distribution;

1. 75% of the land involved in litigation in revenue courts must be freed from such litigation's to make it available for distribution. Such distribution should be completed by 30th September, 1992.

2. Tribunals under Article 323-8 should be set up to take up land ceiling cases and such other revenue and land reforms matters as may be decided by each State.

3. Blanket exemptions to religious and charitable institutions, from ceiling provisions should not be granted. The State Govts. should review such exemptions which are already given. They may also consider whether the exemptions should be discontinued.

4. As regards allowing separate units to major sons, the States may review the position consistent with the local conditions.

5. A review of land holdings in areas, where additional areas have been brought under public irrigation on a substantial scale, should be undertaken.

6. A survey in respect of Benami and Farzi transactions should be carried out.

7. Computerisation of land records should be resorted to for building up data bases for facilitating detection of cases where the ceiling laws have been evaded.

**Grants to States for Landless Labourers**

5178. SHRI MANIKRAO HODLYA  
GAVIT:

Will the PRIME MINISTER be pleased to state:

(a) the amount of grants given to various States for landless labourers and Scheduled Castes who were allotted surplus land during the last three years;

(b) the manner in which these grants were utilised by the State Governments; and

(c) the number of beneficiaries as a result thereof, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a). An amount of Rs. 769.41 lakhs, Rs. 505.12 lakhs and Rs. 201 lakhs was released as grant to various States/UTs during 1990-91, 1991-92 & 1992-93 respectively for providing financial assistance to assignees of ceiling surplus land, SC/ST allottees of Bhoodan Government Wasteland and SCs/STs who have been restored their alienated land. The Statewise position of grants released during the last three years is indicated in Statement.

(b) States/UTs have been reporting that the grants are being utilised by them for providing financial assistance to the assignees to take to cultivation the allotted land. The assistance is being given for purposes such as simple land development, inputs for two crop seasons and for immediate consumption needs.

(c) The information is being obtained and will be land on the Table of the House.